

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 204
New Restoration Application/73/ND/ 2024
IN IB/70/ND/2023

IN THE MATTER OF:

Prudent ARC Limited	...	Applicant
Versus		
Prasar Metal Engineering Private Limited	...	Respondent

Under Section 7 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 03.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Nazia Parveen, Advocate
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

New Restoration Application/73/ND/ 2024

Learned Counsel for the applicant is present through video-conferencing and has submitted that they have filed this application Under Rule 48 (2) of NCLT Rules, 2016 read with Rule 11 of the NCLT rules, 2016 on behalf of Financial Creditor seeking restoration of CP (IB) - 70 (ND)/2023 thereby setting aside of order dated 13.05.2024. No representation on behalf of the respondent. In the interest of Justice, let a copy of the application i.e. New Restoration Application/73/ND/ 2024 along with a copy of today's order be served to the respondent.

List this application i.e. Restoration Application/73/ND/ 2024 on 24.07.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)